

No.A-36011/1/2009-Ad.I
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan,
New Delhi dated 24th January, 2012

ORDER

Subject: Delegation of Financial Powers to HoD in the Ministry of Corporate Affairs and Registrar, CAT, Secretary, CCI, Secretary, CLB and Regional Directors under Rule 13(2) and Rule 13(4) of DFPR, 1978 as amended from time to time.

In continuation to this Ministry's Order of even number dated 25.05.2011, approval of the Competent Authority is hereby accorded to incorporate the following item of 'outsourcing of services' as Annexure-III to the above said order :-

Outsourcing of services

- (i) The first time delegation will be with the approval of IF Division and the Ministry.
- (ii) At the time of outsourcing of service for the first time, the organization and the Ministry shall ensure that there is no staff sanctioned/earmarked for taking up of that service.
- (iii) For more operational efficiency and availability of qualitative service, the scope of such service with respect to requirements, existing establishment and financial resources may be decided.
- (iv) Service will be outsourced in accordance with rule 163 to 185 of the GFR 2005 and other rules prescribed by the Ministry of Expenditure.
- (v) An annual report will be sent to the Ministry about the services outsourced.

2. This issues with the approval of Secretary (MCA) vide Dy. No.24/Secy/2012 dated 09.01.2012 and AS&FA vide Dy. No.324/2011 dated 09.01.2012.



(K. Gurumurthy)

Deputy Secretary to the Govt. of India

To :

1. All Officers and Sections in Ministry of Corporate Affairs.
2. Registrar, CAT/Secretary, CCI/Secretary, CLB.
3. All Regional Directors/Registrar of Companies/Official Liquidators.
- ✓ 4. e-Governance Cell with the request to upload the order in the Website under Employees Corner/Delegation of financial powers.
5. Guard File.

Copy for information to :-

1. PS to AS&FA.
2. CCA.